

Reserved on 22.09.2021
Pronounced on 05.10.2021

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Contempt Petition No.330/97/2018
In
Original Application No. 330/0934/2010

Hon'ble Mr. Tarun Shridhar, Member (A)
Hon'ble Ms. Pratima K Gupta, Member (J)

Chhedi Lal, S/o Late Lachhi Ram,
R/o Village-Chuppepur, Post-Pindara,
District-Varanasi.

. . .Applicant

By Adv : Shri O.P. Gupta

V E R S U S

Sri Shantmanu, Development Commissioner, Handicraft,
Ministry of Textiles, Govt. of India, West Block-7 R.K. Puram,
New Delhi.

. . .Respondents

By Adv: Shri R.K. Srivastava

O R D E R

By Hon'ble Ms. Pratima K Gupta, Member (Judicial)

This Contempt Petition has been filed against the order of this Tribunal for seeking compliance of the order dated 27.09.2011 in OA No.934/2010 and subsequent orders of Tribunal dated 25.05.2015 and 17.05.2016 passed in MA No.3925/2015 of the same OA No.934/2010 in letter and spirit by considering the applicant for the compassionate appointment by giving preference to the applicant over those whose names were below in the then priority list till he is not considered on

merit. Applicant claims that his case has not been considered by the screening committee held on 27.02.2007.

2. The respondents have filed their reply wherein it is stated that all the applicants who were rejected time to time after competition of 3 years had been included in the priority list of the compassionate appointment alongwith applicant and now the applicant's name along with other time to time rejected names for compassionate appointment have been included in the priority list and at this stage the name of the applicant is in serial number 36 in the priority list of compassionate appointment. It is further stated that the selection of 6 candidates (serial number 1 to 6) from the priority list has been considered in the year 2017 on the basis of available vacancies under 5% of Direct Recruitment vacancies. It is further clear from the reply that no junior person has been appointed ignoring the priority list. The case of the applicant will be considered as and when the vacancy arise upto 5% of direct recruitment vacancies keeping in mind the priority list as per rule.

3. Heard Shri O.P. Gupta, learned counsel for the applicant and Shri R.K. Srivastava, learned counsel for the respondents and perused the records.

4. In view of the subsequent averments made by the respondents in paragraph 8 of the counter affidavit, no case for

contempt is made out. Accordingly, the contempt petition is closed. Notices issued are discharged.

(Pratima K Gupta)
Member (Judicial)

(Tarun Shridhar)
Member (Administrative)

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